



2026:AHC:129653

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**CRIMINAL MISC. BAIL APPLICATION No. - 21856 of 2026**

Krishn Mohan Dwivedi

.....Applicant(s)

Versus

State of U.P.

.....Opposite  
Party(s)

---

|                               |   |                          |
|-------------------------------|---|--------------------------|
| Counsel for Applicant(s)      | : | Vijay Prakash Chaturvedi |
| Counsel for Opposite Party(s) | : | G.A.                     |

---

**Court No. - 69**

**HON'BLE RAJIV LOCHAN SHUKLA, J.**

1. Heard, Learned counsel for the applicant, Learned A.G.A. for the State and perused the record.
2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No.111 of 2026, under Sections 80(2), 85 of B.N.S. 2023 and Section 3/4 of Dowry Prohibition Act, Police Station- Brijmanganj, District- Maharajganj.
3. The Learned counsel for the applicant submits that the applicant has been falsely implicated in the present case. The Learned counsel for the applicant contends that the applicant is the brother-in-law (Devar) of the deceased. The applicant never demanded any dowry nor met out any cruelty in relation to any such demand of dowry. The applicant got married on 1.5.2026 and the incident took place on 2.5.2026. The Learned counsel for the applicant contends that the husband of the deceased did not allow her to attend the marriage ceremony of the applicant as there was no one to take care of the house. The Learned counsel for the applicant contends that it is in a fit of rage on being forced not to attend the wedding of the applicant that the deceased took the extreme step. He further contends that the applicant has no criminal antecedents and he is in jail since 20.5.2026.
4. The Learned A.G.A., on the other hand, has opposed the prayer for grant of bail and has contended that the applicant is specifically named in the First Information Report. There is specific demand of dowry alleged

against the applicant. The death of the deceased has taken place within seven years of marriage and the ingredients of an offence under Section 80(2) BNSS are clearly made out. The Learned A.G.A., however, could not dispute the fact that the applicant is having no criminal antecedents.

5. I have considered the submissions made by the Learned counsels for the parties.

6. The applicant is the brother-in-law (Devar) of the deceased. A general allegation of demand of dowry without any specification of what was being demanded, has been made in the First Information Report. The marriage of the deceased with her husband took place on 09.05.2022 and the demand of dowry as per the First Information Report, has been specifically imputed to the husband of deceased. The applicant has no criminal antecedents and he is in jail since 20.5.2026.

7. Taking into account all the facts and circumstances of the case, *prima facie*, a case for bail is made out.

8. The bail application is ***allowed***.

9. Let the accused-applicant- **Krishn Mohan Dwivedi**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

i. The applicant will not tamper with the evidence.

ii. The applicant will not indulge in any criminal activity.

iii. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.

iv. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted by the court concerned.

10. In the event of breach of any of the aforesaid conditions, the trial

Court will be at liberty to proceed to cancel his bail.

11. It is made clear that the applicant shall be released on the basis of computer generated copy of this order, downloaded from the official website of High Court Allahabad and verified by the concerned counsel with the undertaking that the certified copy will be filed within 15 days.

12. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

13. The observations made hereinabove are exclusively for deciding the instant bail application and are not to be considered to be an opinion on the merits of the case.

**(Rajiv Lochan Shukla,J.)**

**June 30, 2026**

Sachin